

House if it begins to be said, and every day the headline appears in the papers. "Let us kill all the lawyers", I do not know—you are not a lawyer, you are only an architect, you will escape—we will all be killed. (Interruptions)

SHRI PILOO MODY: I am not a lawyer but I am an architect.

(Interruptions)

That will be the right way of printing it. (Interruptions)

SHRI SURENDRA MOHAN (Uttar Pradesh): In your ruling you have referred to what was given in the brackets. The bracket was that the agency report has already been published. Now, there are two kinds of reports. There are reports by the agencies. There are also reports by special correspondents of newspapers. Now, there are a number of special correspondents representing newspapers in Assam. I am afraid that Censor has prohibited the publication of the reports by special correspondents. I am afraid, this is invidious discrimination between the report of a special correspondent as against the report of agency. I am afraid, Sir, the Censor has denied the right to the editor to publish the report of his correspondent, unwisely and prejudicial to the interests of the Rajya Sabha.

MR. CHAIRMAN: I think we now go to the... (Interruptions)

श्री रामेश्वर सिंह : श्रीमन्, मेरा अपनी बात खत्म कर लेने दीजिये... (व्यवधान)

RE. PROCLAMATION OF PRESIDENT'S RULE ON MANIPUR—contd.

MR. CHAIRMAN: If you just hold your breath for a minute, you will be able to use it later. (Interruptions)

This is with respect to the laying of the Proclamation under Article 356 of the Constitution...

SHRI BHUPESH GUPTA: On a point of order.

(Interruptions)

श्री रामेश्वर सिंह : श्रीमन्, मेरा व्यवस्था का प्रश्न है... (व्यवधान)।

श्री नागेश्वर प्रसाद शाही : श्रीमन्, मेरा इसी मामले पर निवेदन है। 28 फरवरी, को यह प्रोमलगेशन हुआ और 28 फरवरी को ही हाउस को सस्पेण्ड किया गया... (व्यवधान)। मंत्री जी चेयरमैन साहब के पास से हट जायें। मैं चाहता हूँ कि उनको हमारी बात सुनने दें।

SHRI PILOO MODY (Gujarat): You must stop this practice of Ministers approaching the Chair.

श्री नागेश्वर प्रसाद शाही: मैं यह कह रहा था कि 28 फरवरी को यह प्रोमलगेशन हुआ और 28 फरवरी को ही एसेम्बली को, हाउस को, सस्पेण्ड किया गया। राज्य सभा का सदन 28 फरवरी को पौने 7 बजे तक बैठा था। लेकिन पौने 7 बजे तक सदन को कोई सूचना नहीं दी गई। यह सदन के साथ घोर बेइंसाफी है। सबसे बड़ी महत्वपूर्ण बात यह है कि उसके तीन दिन पहले ही जिस दिन रूलिंग पार्टी के 10 सदस्यों ने अपोजीशन को जॉयन किया था उसी दिन अपोजीशन के लीडर ने गवर्नर को यह इंटिमेंट किया था कि— Now he enjoys majority in the House, and he can form the Government. यह एक कान्स्टिट्यूशनल आब्लिगेशन है कि अगर गवर्नमेंट पार्टी की मैजोरिटी खत्म हो रही है और अपोजीशन के पास मैजोरिटी है तो उसको अवसर दिया जाएगा। लेकिन यहाँ पर सिर्फ सरकारी पार्टी के पक्ष में गवर्नर ने यह अनकान्स्टिट्यूशनल काम किया है। गवर्नर ने सरकारी पार्टी को मौका दे दिया ताकि वे अपनी विपक्ष की मैजोरिटी को तोड़कर के उधर के लोगों को और उधर के लोगों के रुपये

[श्री नागेश्वर प्रसाद शाही]

के बर पर, प्रलोभन के बल पर, अपनी गवर्नमेंट बना सकें। यह मौका देने के लिए एसम्बली को, हाउस को, सस्पेण्ड कर दिया, और अपोजीशन के लीडर को मौका नहीं दिया। गवर्नर का यह काम बहुत ही अनुचित और असंवैधानिक है और सरकार का यहां पर 28 तारीख की प्रोमलगेशन न रखना भी उतना ही असंवैधानिक काम है और गवर्नर ने जो यह असंवैधानिक और बेइंसाफी का काम किया वह होम मिनिस्टर श्री मकवाणा के डाइरेक्शन पर किया। इस काम के लिए भी होम मिनिस्ट्री जिम्मेदार है और इसलिए वे निन्दा के पात्र हैं।

श्री रामेश्वर सिंह : श्रीमन्, व्यवस्था का प्रश्न मैंने उठाया था और आपने मुझ से कहा था कि बोलने का समय दिया जाएगा।

श्री सभापति : आपकी पार्टी के लीडर बोल चुके हैं।

श्री रामेश्वर सिंह : मैं उस वक्त आपके आदेश पर बैठ गया था।

श्री सभापति : आपको चांस दिया
... प्रश्न

श्री रामेश्वर सिंह : चांस तो दिया जाएगा परन्तु पहले मैंने उठाया था और आपने मुझे बिठा दिया था। मैं चाहता हूँ कि आप मेरी बात पहले सुन लें।

श्री सभापति : ठहरिए, आपको भी मौका मिलेगा। मि० कुलकर्णी

श्री जे० के० जैन (मध्य प्रदेश) श्रीमन्, मेरा निवेदन है कि आप बारी बारी से समय दीजिए। आप उधर कें सदस्यों को ही समय दे रहे हैं, इधर के सदस्यों को

भी समय दिया जाये . . . (व्यवधान)
मेरा प्वाइंट आफ आर्डर है।

श्री सभापति : क्या प्वाइंट आफ आर्डर है ?

श्री जे० के० जैन : शाही जी ने जो कहा उस पर मेरा प्वाइंट आफ आर्डर है।

श्री ननुभाई पटेल : वही गुनाहगार हैं और उनको ही बोलने का मौका दिया जा रहा है। अगर बोलें तो होम मिनिस्टर बोलें आप क्या बोलेंगे . . .

श्री जे० के० जैन : सर, मेरा कहना यह है, कि

श्री भा० दे० खोबरगडे : श्रीमन्, आपने कुलकर्णी जी को पहले बुलाया था।
. . . (व्यवधान)

श्री जे० के० जैन : ये लोग हल्ला मचाते हैं और आप जो रूलिंग देते हैं उसकी पलटवाना चाहते हैं। यह नहीं चलेगा।

श्री भा० दे० खोबरगडे : आपने पहले कुलकर्णी जी को बुलाया था . . . (व्यवधान)।

श्री सभापति : प्वाइंट आफ आर्डर क्या है ?

श्री जे० के० जैन : जो अभी गलत बात कही गई है, उस पर मेरा प्वाइंट आफ आर्डर है . . . (व्यवधान)

SHRI B. D. KHOBRADE: Sir, you have called Mr. Kulkarni.

MR. CHAIRMAN: He is on a point of order. That will take precedence.

श्री सुन्दर सिंह भंडारी (उत्तर प्रदेश): प्वाइंट आफ आर्डर है तो सबमिशन नहीं करने दिया जाना चाहिये और सबमिशन

के लिए प्वाइंट आफ ऑर्डर का नाम नहीं लिया जाना चाहिये।

श्री सभापति : आपका प्वाइंट आफ ऑर्डर क्या है ?

श्री जे० के० जैन : मेरा प्वाइंट आफ ऑर्डर यह है कि अभी शाही जी ने यह कहा कि रुपए देकर एम० एल० एज० को भेज दिया गया। एक तरफ तो उन्होंने यह कहा कि विरोधी दल के नेता ने जो लिस्ट सबमिट की उसमें उनकी मैजोरिटी है और दूसरी तरफ यह भी कहते हैं कि रुपए देकर एम० एल० एज० को खरीद लिया गया। तो क्या यह वहाँ के सदस्यों के ऊपर लांचन नहीं लगा रहे हैं ?

MR. CHAIRMAN: There is no point of order.

SHRI ARVIND GANESH KULKARNI (Maharashtra): Sir, I want to draw your attention and the attention of the Government to the fact that this a clear case of abuse of Article 356. The ruling party is abusing this constitutional provision and through intrigues and machinations playing the game of defections. As has already been said by my colleague, the Manipur Ministry fell and the opposition had claimed that they had got the majority. The Governor's report to the President...

MR. CHAIRMAN: Have you read the report of the Governor? How do you know what it says?

SHRI ARVIND GANESH KULKARNI: As a politician I know that unless the Governor reports to the President, he cannot do it.

SHRI PILOO MODY: Because the Governor's report is written by Mr. Makwana.

SHRI ARVIND GANESH KULKARNI: Here it is mentioned about the report of the Governor of Manipur dated February 28 to the President. Unless there is a report, how can the President act? It is the

President who has to decide on the advice of the Home Ministry. I know my position very well. The point is that the Government is misusing Article 356, encouraging defections and building up one-party rule in this country by having Congress (I) Ministry everywhere. This should be condemned by all, by you and by me. You have to admonish the Government. This proclamation cannot be laid on the Table of the House now. Sir, I strongly object to this on behalf of my party, and I request you that you admonish the Government that such type of behaviour will only endanger democracy and the healthy practice of the democratic principles and the Constitution.

SHRI ERA SEZHIYAN (Tamil Nadu): Sir, there are two aspects to this question. On the merits of the order, it was described as the most undemocratic manner in which the Government is trying to use the emergency powers provided in the Constitution when the Constitution falls in a particular State. The Constitution has not failed. But the Government here has failed the Constitution. That is on the merits of the question and I am not going into that. When the opportunity comes, I will come to that. And here, Sir, the specific point is how this came to be included in the List of Business whereas the report of the Government has been received by them on the 27th, and the President has issued the order on the 28th February. This House was sitting and the other House was sitting on that day. Sir, two lists of Business have been prepared for the operation of the House. One has been prepared on the 27th for Monday and Tuesday, and again a Revised List of Business has been prepared on the 28th. Sir, till 12 o'clock, we were not allowed to know that such a thing is going to be laid on the Table. I don't think, Sir, you yourself would have been aware that this thing is going to be laid on the Table.

MR. CHAIRMAN: I was aware.

SHRI ERA SEZHIYAN: When Sir?

MR. CHAIRMAN: This morning.

SHRI PILOO MODI: You are also a part of the conspiracy, Sir.

MR. Chairman: No, no. I am not in the conspiracy. I was only in the know of the thing.

SHRI ERA SEZHIYAN: That is right, Sir, That is why, Sir, this House has not been given any opportunity even though on the 28th this has been done. The whole of yesterday they have not been able to contact you or the House. On 28th itself they could have done this because we sat till 6.30 for the Budget.

MR. CHAIRMAN: Mr. Sezhiyan, the Secretary-General only can put into this printed bulletin what he knows. By 28th he did not know.

SHRI BHUPESH GUPTA: Yes, Yes. We are not blaming the Secretary-General.

MR. CHAIRMAN: This morning, when this has to be laid, they rushed the supplementary bulletin here.
(Interruptions)

THE LEADER OF THE HOUSE (SHRI PRANAB MUKHERJEE): What is this? You all stand up at a time.

(Interruptions)

Sir, what is this?

SHRI MANUBHAI PATEL: The Chair has allowed all of us, one by one.

You cannot object to that.

SHRI PRANAB MUKHERJEE: Yes, one by one and not all at a time. There should be some discipline and decorum,

(Interruptions)

SHRI ERA SEZHIYAN: Sir, my submission is that the Government has kept the entire House in dark. They have not come to the House at

the earliest opportunity available. It has not come before the House on the 28th.

(Interruptions)

MR. CHAIRMAN: I will call one by one. Now, Mr. Shiva Chandra Jha.

श्री शिव चन्द्र झा (बिहार): सभापति महोदय, आप को याद होगा पिछले सत्र ही में आपने कहा था कि एक आदेश ही दिया था कि जब सत्र चल रहा हो उस के इव पर कोई भी ऐसा आर्डिनेस प्रोक्लेमेशन नहीं होना चाहिए। आपने कहा था कि सदन के सामने बात आये और सदन को पूर्ण जानकारी देकर उसे..

श्री सभापति: यह तो आर्डिनेस नहीं है।

श्री शिव चन्द्र झा: यह भी उसी की श्रेणी में, आलोचना में तर्क में यह बात आती है। सदन की बैठक 28 तारीख की थी। साढ़े छः बजे तक हम लोग बजट के लिए वेट करते रहे। 28 तारीख को मणीपुर में जब सरकार को उन्होंने गिराया और गिरा कर विरोधियों को सरकार बनाने का मौका दिया जाना चाहिए था जैसे कि जन तंत्र का आदेश है। आप को याद होगा कि यहाँ पर भी केन्द्र में थोड़ा बहुत राष्ट्रपति द्वारा मौका दिया गया था लेकिन ज्यादा नहीं दिया गया था। लेकिन यह मौका न देकर जनतंत्र का जो तरीका है जो वहाँ होना चाहिए था उस पर सरकार ने जबरदस्त कुठाराघात किया है। यह सरकार... (व्यवधान) यह डिक्टेटोल मैथड है। इस लिए इस स्टेटमेंट की प्रोक्लेमेशन को टेबल पर रखने का काम हम विरोध करते हैं। यह नहीं रखा जा सकता है, यह संविधान की धारा और आदर्श के खिलाफ है आप निर्णय करें।

श्री सभापति : अच्छा ठीक है श्री भंडारी जी ।

श्री सुन्दर सिंह भंडारी : सभापति, जी, जो विषय माननीय सदस्यों ने उठाया है कि प्रोक्लमेशन जब 28 तारीख को जारी हुआ तो सदन में ही सरकार को स्टेटमेंट देना चाहिए था कि सरकार का प्रोक्लमेशन हो रहा है । उस में हमें यह मदद मिलती जैसा आपने श्री कुलकर्णी जी की बात पर यह कहा कि :
How do you know what is contained in. The Proclamation?

क्योंकि यहां पर जो अभी सरकुलेट हुआ है , पेपर लिस्ट किये गये हैं :
What is contained in these papers is not known.

श्री सभापति : उस को टेबुल पर रखने के लिए . . . (व्यवधान)

श्री सुन्दर सिंह भंडारी : श्रीमन्, मैं इस लिए यह प्वाइंट कह रहा हूं, अगर प्रोक्लमेशन का स्टेटमेंट हुआ हो तो एकजैकट पोजीशन भी गवर्नमेंट स्टेट करती । परन्तु आज केवल पेपर रिपोर्ट्स पर रिलाई करना पड़ रहा है जिसमें कहा गया है कि असेम्बली सस्पेंड की गई है । असेम्बली सस्पेंड की गयी आपीजॉशन लीडर को बिना चांस दिये हुए, जिसमें यह क्लेम किया था कि वह गवर्नमेंट बनाने की पोजीशन में है । इस सम्बन्ध में कोई एक्सप्लेनेशन नहीं है कि गवर्नर साहब ने उनको अपनी स्ट्रेन्थ टैस्ट करने का मौका देने के पहले एसेम्बली को सस्पेंड करने की रिक्मंडेशन या रिपोर्ट क्यों भेजी ? और वे अगर इस नतीजे पर आ गये कि आपीजॉशन का लीडर . . . (व्यवधान)

श्री सभापति : सवाल एक बिल्कुल सीधा सा है कि न्यूज पेपर टेबुल पर रखे जाय कि गवर्नमेंट की रिपोर्ट । अगर आप न्यूज
1904 RS—6.

पेपर पढकर सारी बहस करना चाहते हैं और गवर्नमेंट की रिपोर्ट नहीं पढना चाहते है तो वह गवर्नमेंट क्या करेगी ?

श्री सुन्दर सिंह भंडारी : हाउस को मिसलीड करने के लिए भी पेपर नहीं रखने चाहिए । जब यह जरूरी था कि गवर्नर की रिपोर्ट सरकार के पास पहुंचती और वे अगर इस नतीजे पर पहुंच गये थे कि कोई सरकार नहीं बनायी जा सकती तो उन्होंने सस्पेंड करने की एडवाइज क्यों दी ताकि पोलिटिकल हार्स-ट्रेडिंग के लिए गुंजाइश बनी रहे । सरकार ने आर्टिकल 356 का निसयूज किया है इसलिए इस सदन में प्रोक्लमेशन को नहीं रखा जाना चाहिए ।

MR. CHAIRMAN: Now, Mr. Khobragade. Then, Mr. Rameshwar Singh, Mr. Bagaikar, Mr. Goswami, Mr Jain and the Leader of the House. The Leader will come the last of all. Whenever you want, you can have it.

SHRI B. D. KHOBRAGADE: Sir, I would also like to record my protest on this matter. You have said that you have received the information only this morning. He has said that the Government has received the Governor's Report on the 27th and issued the Proclamation on the 28th. At least they should have informed you on the 28th itself. That is the greatest impropriety. They should have at least informed you. They have informed you only this morning, according to your own version and it is absolutely improper.

MR. CHAIRMAN: No, No.

SHRI B. D. KHOBRAGADE: Let me finish Sir, you said that they had informed you this morning only.

MR. CHAIRMAN: No, no. Just a minute. Officially, this morning. But for your information, I may tell you that I also get a copy of the report. But I am not a Member of your House nor

[Mr. Chairman]

a Minister and I cannot do more than read it and kept it.

SHRI B. D. KHOBRAGADE: As the Chairman of this House, they should have informed you on the 28th itself.

MR. CHAIRMAN: As the Chairman of this House, I have no duty to inform you about these reports. They must come in the proper way.

SHRI B. D. KHOBRAGADE: Not to inform us. My contention is that the Government should have informed you, and not me or the House, and that you should inform the House. My contention is that the Government should have informed the Chairman of the House on the 28th itself when the President had issued the Proclamation, and, therefore, the Government has failed in that respect. This agenda should have been circulated on the 28th itself. Why could not the Government make a statement about it on the 28th itself? On that day we were sitting here till 6.30 or 6.40 p.m. It was quite possible for the Government to bring this business, bring this matter before the House on the 28th itself. Why should they wait for two days and bring it today? Secondly, Sir, we do not know we are only knowing it from the Press reports. You say whether we should believe the press reports or believe the report of the Governor. But we do not know whether the Governor has recommended ...

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): Mr. Khobragade is a Barrister; he must know...

MR. CHAIRMAN: You will never know what the Governor has said if you do not want it to be laid on the Table.

SHRI B. D. KHOBRAGADE: We do not know whether the Governor has recommended for the suspension

of the Assembly or the dissolution of it.

MR. CHAIRMAN: Then read the report.

SHRI B. D. KHOBRAGADE: Therefore, Sir, as other hon. Members have raised, I want to know why no opportunity was given to the Opposition parties to prove whether they had the majority? If they had the majority, they should have been allowed to form the Government. And if they were not in a majority, only then the next step should have been taken. Why should there be any suspension? I do not know what the Governor has recommended. But if the Governor has recommended...

SHRI P. VENKATASUBBAIAH: Sir, he is a Barrister, without knowing the Governor's report, he is speaking all this.

MR. CHAIRMAN: It is a simple point. You are arguing outside the report of the Governor because you do not want to see it and you now want to deal with the whole matter on the basis of what is printed in the newspapers. I am afraid, I cannot allow such thing.

SHRI B. D. KHOBRAGADE: If the Governor has not recommended dissolution and he has asked for the suspension...

SHRI P. VENKATASUBBAIAH: Again he is giving the same point.

MR. CHAIRMAN: You read the report first.

SHRI B. D. KHOBRAGADE: I should like to urge upon the Government that they should provide an opportunity to the Opposition to form the Government and if the Opposition is not in a position to prove its majority, then the next step be taken. My submission is, if the Governor has not recommended dissolution, than let the Opposition parties be given the

chance to prove majority and form the government.

MR. CHAIRMAN: Mr. Rameshwar Singh.

SHRI J. K. JAIN: This side also.

MR. CHAIRMAN: Mr. Rameshwar Singh has been raising his hand but I did not give him the chance. So this is the last one from this side.

SHRI DINESH GOSWAMI (Assam) What about me, sir?

MR. CHAIRMAN: You are an Independent.

श्री रामेश्वर सिंह : श्रीमन्, मैं आपका बहुत आभारी हूँ कि मैंने पहले हाथ उठाया और आपने मुझे आखिर में बुलाया। मैंने पहले कहने का प्रस्ताव किया था कि देश के लिए, सदन के लिए, आप के लिए बड़ी चिन्ता की बात है कि 27 तारीख को गर्वनर की रिपोर्ट मिल गयी थी। 28 तारीख को उन्होंने कार्यवाही की थी और 28 तारीख को सदन बैठे, पर उन्होंने नहीं बतलाया।

देश कहा जा रहा है। मैं थोड़ा सा इसका जिक्र करना चाहता हूँ। केन्द्र में जब इस तरह का संकट आया था तो आप को अच्छी तरह से मालूम है कि मैंने उस कार्यवाही में शामिल था। एक पक्ष से मैंने भी दस्तखत किए थे। आपको मालूम है कि मंगरजी भाई, चौधरी चरण सिंह और यशवंत राव चव्हाण को पहले राष्ट्रपति ने बुलाया था। यह मैं केन्द्र का जिक्र कर रहा था, लेकिन यह चपरासी लोगों की क्या हालत है, इस से आप अदाज लगायेंगे। केन्द्र में राष्ट्रपति ने श्री यशवंत राव चव्हाण को बुलाया था। चव्हाण साहब ने कहा कि मेरी मजोरेटी नहीं है।

श्री सभापति : अब यह पुराना किस्सा है।

श्री रामेश्वर सिंह : आप, श्रीमन्, मेरी बात सुनिये।

श्री सभापति : यह पुराना किस्सा है।

श्री रामेश्वर सिंह : पुराना किस्सा तो मुल्क के लिए है, श्रीमन्, पुराना किस्सा महाभारत का याद होता है, रामायण का और कुरान शरीफ का याद होता है पुराने में ही तो हम लोग अनुभव लेंगे। आप हमारे बुजुर्ग हैं, आप हमारे पिता-तुल्य हैं। आप के कहने का असर हमारे ऊपर पड़ेगा। जो कुछ आप करेंगे उसका असर हमारे ऊपर पड़ेगा। जो रास्ता दिखायेंगे उसका असर हमारे ऊपर पड़ेगा। तो श्रीमन्, उस वक़्त राष्ट्रपति जी ने मंगरजी देसाई से लिस्ट मांगी और चरण सिंह जी से भी लिस्ट मांगी। दोनों लिस्टों को उन्होंने मिलाया और मिलाने के बाद फैसला किया कि चौ० चरण सिंह गवर्नमेंट बनाये। तो श्रीमन्, जब विरोधी दल के लोग माइन्स-रिटी में आ गये, जब वहाँ की सत्ताम्ह पार्टी माइन्स-रिटी में आ गई तो उनको चाहिए था कि विरोधी दल के लोगों ने जो लिस्ट दी थी, उस लिस्ट को... (व्यवधान) ...श्रीमन्, यह जरूरी तो नहीं, मैं इस विवाद में नहीं जाना चाहता हूँ—मैं एक मिनट में खत्म कर दूंगा। मेरा वाक्य खत्म होने दीजिए, इस से अधिक नहीं बोलूंगा—मैं केवल मुल्क के लिए एक इशारा करना चाहता हूँ। आप के द्वारा मैं बताना चाहता हूँ हो सकता है कि मेरी बात इस सदन के अंदर रह जाये, बाहर न जाये, लेकिन मुल्क में तानाशाही लाने का पड़यंत्र किया जा रहा है क्योंकि 1977 में... (व्यवधान) ...श्रीमन्, 1977 में हमने डेमोक्रेटिक तरीके से सत्ता खी दी थी, लेकिन अब सत्ता को जबरदस्ती हाथ में रखने लिए दल-बदली का कानून अभी तक

[श्री रामेश्वर सिंह]

ये नहीं लाये, और दल बदली कराने के लिये वह एम० एल० ए० का खरीदने, डेड-डेड दो-दो लाख रुपये पर खरीद करेंगे। श्रीमन्, फिर वे लोग सरकार बनाने का प्रयास करेंगे। तो मैं श्री प्रणव बाबू से कहूंगा : आप लीडर है, इस सदन के नेता है, आप को बताना चाहता हूँ आप प्रधान मंत्री इंदिरा गांधी को शिक्षा दें कि अगर इस तरह की कार्यवाही करेंगे तो मुल्क माफ नहीं करेगा, सदन माफ कर सकता है आप माफ कर सकते हैं मगर श्रीमन्, अगर आप अनडिमोक्रेटिक रास्ता अख्तियार करागे...

MR. CHAIRMAN: It has nothing to do... (Interruptions)

श्री रामेश्वर सिंह : श्रीमन्, ये जो गर्वनर हैं ये... (व्यवधान) ...

MR. CHAIRMAN: Order please.

श्री रामेश्वर सिंह : श्रीमन्, एक मिनट में अपनी बात कह कर बैठ जाता हूँ।... (व्यवधान)

श्रीमती सरोज खापड़ (महाराष्ट्र) : पहले अपनी बात कहिए। आप के दल के नेता ने क्या किया था ?

श्री सभापति : आपने एक मिनट मांगा था, झगडा शुरू कर दिया।

श्री रामेश्वर सिंह : क्या कल, ये महिलाएं खड़ी हो जाती हैं सदन में। श्रीमन्, मैं बोलता हूँ तो बीच में खड़ी हो जाती है। मैं अकेला आदमी उन के साथ कैसे लड़ सकता हूँ।

श्री सभापति : आप देखिए, पूरी की पूरी टीम बैठी है।

श्री रामेश्वर सिंह : मैं तो एक साथ निपट सकता हूँ। पूरी ब्रिगेड के साथ... (व्यवधान) आखीर में, दो बात मैं कहना चाहता था। सुन लीजिए...

श्री सभापति : जो कुछ कहना चाहते थे कह चुके और कई दफा कह चुके।

श्री रामेश्वर सिंह : सुन लीजिए, श्रीमन्, मैं यह कहना चाहता हूँ कि आप जिस रास्ते पर चल रहे हो इस पर चलते गढ़ड़ में गिरोगे, फिर नहीं निकल पाओगे। दूसरे, दुबारा हम पोजिशन के लोग वह गलती करने वाले नहीं हैं जो कर दी है।

एक माननीय सदस्य : यह बात है।

MR. CHAIRMAN: Mr. Banerjee. Please be brief.

SHRI B. N. BANERJEE (Nominated): I will not take more than three minutes.

MR. CHAIRMAN: I think, the way in which we are going, we may have to do away with the lunch hour.

SHRI B. N. BANERJEE: We should not have taken this amount of time on this issue. I will tell you why. There is a suggestion that the Proclamation may not be laid on the Table of the House. I am sorry, even the Chairman has not got that power. The Proclamation has to be laid on the Table of the House.

AN HON. MEMBER: Nobody has said it.

SHRI B. N. BANERJEE: I am not justifying that.

MR. CHAIRMAN: 'Mr. Banerjee, may I tell you? In the end, the Proclamation will be laid on the Table of the House. But mean while, they are letting their fury out.

उर्दू का शेर है—“गुबारे दिले नाशाद निकल जाता है।”

SHRI B. N. BANERJEE: Now, Sir, what is in the Proclamation, we do not know.

MR. CHAIRMAN: They do not want to see it.

SHRI B. N. BANERJEE: There may be differences of opinion whether the Governor or the President was justified in suspending or dissolving the Assembly. We do not know. But this is not the stage at which we should do that. There were two other objections which had been raised. One was, why was this piece of paper called the Supplementary List of Business circulated today? It is quite clear and the practice is known. Now, the relevant question is, when did the President sign the Proclamation? If the President had signed the Proclamation on the 28th, in the earlier part of the day.....

SHRI B. D. KHOBRAGADE: Do you know that?

SHRI BANERJEE: I do not know. But if the Government had enough time to come before the House, certainly I would have...

MR. CHAIRMAN: I think that has been held that there was time to put it on the Table of the House, but they have not.

(Interruptions)

SHRI B. N. BANERJEE: That is why I am saying that if the President had signed that Proclamation...

MR. CHAIRMAN: There are so many 'ifs', but one cannot solve them without reading what is being laid on the Table of the House.

SHRI B. N. BANERJEE: That is not point. The Minister has to tell the House as to when the President signed the Proclamation and whether there was any lapse on the part of the Government in not informing the House. That is the relevant point.

MR. CHAIRMAN: Don't forget, yesterday you were not sitting in this House.

SHRI B. N. BANERJEE: No, that was Saturday.

(Interruptions)

MR. CHAIRMAN: Yes, Mr. Jain.

SHRI B. N. BANERJEE: Sir, I must tell you one thing. Please do not take it as an offence. Sir, we have found that there are many Members in the House who go on taking any amount of time from you. You never ask them to sit down, but we take very little time and you do not allow us even to finish...

MR. CHAIRMAN: You are repeating what has been said ten times.

SHRI B. N. BANERJEE: You have not heard me.

MR. CHAIRMAN: I will send you underlined in red as to what you have repeated from the record. I also know how far the argument can go. It has gone on six times what you are saying. *(Interruptions)*. It is no use blaming me.

SHRI B. N. BANERJEE: I do not blame you, Sir. Let me finish my sentence. I have not taken a lot of time.

MR. CHAIRMAN: What you are saying has already been stated four times.

SHRI B. N. BANERJEE: Then I will not say anything.

MR. CHAIRMAN: I think it is better. Yes, Goswami, be brief.

SHRI DINESH GOSWAMI: As you have said, the relevant point is at what time the President issued the Proclamation. But this House has often seen, earlier in the case of dissolution of the Delhi Metropolitan Council also, that whenever there is an intervening gap, always there is an attempt to circumvent the Parliament by signing Proclamation at a particular point of time. But I am not coming to that. Here the question is whether the opposition should have been called or not. Sir, Manipur is a very sensi-

[Shri Dinesh Goswami] .
 tive State in the north eastern region.
 One Government has fallen.

SHRI PRANAB MUKHERJEE:
 What relevance has it got to this?

SHRI DINESH GASWAMI: This is very relevant. (*Interruption*). The relevant fact is that there is a move today by the ruling party to dislodge the Nagaland Ministry. Horse-trading is going on and I hope the ruling party will keep it in mind that they will not have double standards, that the same standard they have applied to Manipur will be made applicable to Nagaland. If the Nagaland Government falls tomorrow, the ruling party will not try to form the Government there by horse-trading.

MR. CHAIRMAN: You do not want to read this. (*Interruptions*).

SHRI DINESH GOSWAMI: It has the relevance.

SHRI PRANAB MUKHERJEE:
 What relevance?

SHRI DINESH GOSWAMI: The relevance is you conduct—that is the relevance, Mr. Mukherjee.

SHRI PRANAB MUKHERJEE: I would like to make one submission.

MR. CHAIRMAN: Yes, Mr. Nanda.

SHRI PRANAB MUKHERJEE: I would like to know how many from which side. You tell me that such and such people will speak from that side. Till then I will sit down.

MR. CHAIRMAN: Yes, Mr. Nanda.

SHRI PRANAB MUKHERJEE:
 You tell me how many from which side.

1 p.m.

SHRI MANUBHAI PATEL: Because we have raised the issue. You have not raised the issue. It is we who have raised the issue. We should

have every chance to speak. (*Interruptions*).

MR. CHAIRMAN. Please sit down. (*Interruptions*).

SHRI P. VENKATASUBBAIAH: Sir, is there no finality?

SHRIMATI PURABI MUKHOPADHAYAY (West Bengal): Sir, you are not to be dictated by the Leader of the House. Who is he to ask how many speakers from which side? (*Interruptions*).

SHRI NARASINGHA PRASAD NANDA (Orissa): will never repeat whatever has been said already. There is a constitutional obligation on the Government to lay the Proclamation issued by the President under article 356 on the Table of the House. To understand that our objection relates to laying of the Proclamation on the Table of the House is absolutely wrong. We want the paper to be laid on the Table of the House. There is no doubt about it because this is a constitutional obligation, the Government has to lay it on the Table of the House. The only limited question is the propriety of laying it today instead of laying it earlier. Therefore, while laying it on the Table of the House, we call upon the hon. Minister to explain when actually the President signed this Proclamation.

SHRI BHUPESH GUPTA: Now my point was not there. (*Interruptions*) I never quarrelled over laying.

SHRI J. K. JAIN: What is this going on here? You don't allow us to speak. We cannot tolerate this. You ask him to sit down. He cannot speak. Ask him to sit down.

MR. CHAIRMAN: Mr. Minister.

SHRI BHUPESH GUPTA: On the issue of laying, I never raised any point.

SHRI J. K. JAIN: No, he should not be allowed now. Please ask Mr. Bhupesh Gupta to sit down. This is wrong. (*Interruptions*). He cannot be

allowed. We are obeying you. Why should you allow him? (*Interruptions*).

SHRI BHUPESH GUPTA: On the issue of laying, I wanted the Minister to explain ... (*Interruptions*).

MR. CHAIRMAN: We have heard you. (*Interruptions*).

SHRI J. K. JAIN: He should not be allowed. This is not proper. He may be a senior Member. But that does not mean ... (*Interruptions*)

MR. CHAIRMAN: This will become interminable, unless we hear the other side now.

SHRI BHUPESH GUPTA: Yes, you hear them. But why should....

MR. CHAIRMAN: Mr. Minister and nobody else. Please keep quite.

(*Interruptions*)

SHRI BHUPESH GUPTA: May I know why Mr. Jain gets up?

SHRI J. K. JAIN: Sir, again he is speaking. You have called the Minister.

SHRI BHUPESH GUPTA: Why should Mr. Jain get up? You can ask me to sit down and I will sit down. Has Mr. Jain taken upon himself the role to look after all of us?

श्री जे० के० जैन: आप चुपचाप बैठे
सुन रहे हैं और यह बोल रहे हैं ।

He should not be allowed. That is not proper.

(*Interruptions*)

SHRI BHUPESH GUPTA: He may shout. But the point is...

SHRI PRANAB MUKHERJEE: I want to make one submission. What I wanted to know... (*Interruptions*). Please listen to me. What I wanted to know from you was to please tell us how many speakers are going to make observations from which side. We

could have listened to them. We are listening, in fact, but if every Member gets up and just starts making a speech, it becomes very difficult. Now let the Minister make a reply because we have listened enough. Let the Minister say whatever he has to say.
(*Interruptions*)

SHRI MANUBHAI PATEL: Sir, we have spoken only when you have allowed. Without your permission we have not spoken. If the Leader of the House says that so many from this side have spoken, it is with your kind permission only. (*Interruptions*)

SHRI BHUPESH GUPTA: I think the best way would be when their leader comes, we should not allow the leader to speak. That is the way to retaliate. I got up to say that what Shri Pranab Mukherjee said I thought he was speaking reasonably. I never objected to it. I thought what the Leader of the House said was quite reasonable. (*Interruptions*) But Mr. Jain gets up... (*Interruptions*) Yes, he can shout. (*Interruptions*) I know. (*Interruptions*) Even in my failing age I will be the last person to submit to your shouting. (*Interruptions*) As long as I am here I will shout down in that case. I have no quarrel with Mr. Jain. You called Mr. Pranab Mukherjee. I thought he was saying something reasonable to which you were paying attention.

MR. CHAIRMAN: Mr. Minister.
(*Interruptions*)

SHRI BHUPESH GUPTA: Because he would be reasonable, I got up to say one point. I have no objection to his laying it on the Table of the House. But Mr. Jain gets up to show his mettle.

SHRI P. VENKATASUBBAIAH: Sir, I beg to lay on the Table of the House... (*Interruptions*)

SHRI BHUPESH GUPTA: Whether the House will be run by some intelligent men or by musclemen, I want to know from you.

MR. CHAIRMAN: I do not know. (*Interruptions*) At any rate, it is being run now by lung power.

SHRI BHUPESH GUPTA: Lung power is the only thing. Muscle power we do not want.

SHRI MANUBHAI PATEL: Point of order. (*Interruptions*) I have a point of order. Sir, you in your wisdom, as Chairman of the House, in order to conduct the business. . . (*Interruptions*)

SHRI BHUPESH GUPTA: It is getting too much. For the last several days I have been seeing. (*Interruptions*) We have sufficient strength.

SHRI MANUBHAI PATEL: My point of order was, after he has finished. . . (*Interruptions*) You have allowed me. Tell them to stand up if they understand what is a point of order. The Chair has allowed me. (*Interruptions*) You stand up without any permission. Please sit down. (*Interruptions*)

MR. CHAIRMAN: No point of order.

SHRI MANUBHAI PATEL: Sir, you have allowed me. My point is very relevant. It is this. Now, who is in the House. . . (*Interruptions*)

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PROCLAMATION UNDER ARTICLE 356 OF THE CONSTITUTION IN RELATION TO THE STATE OF MANIPUR

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

(i) Proclamation [G.S.R. No. 85 (E)] issued by the President on February 28, 1981, under article 356

of the Constitution in relation to the State of Manipur, under clause (3) of the said article.

(ii) Order [G.S.R. No. 86 (E)] dated February 28, 1981, made by the President under sub-clause (i) of clause (c) of the above Proclamation.

(iii) Report of the Governor of Manipur, dated February 27, 1981 to the President recommending the issue of the Proclamation.

[Placed in Library. See No. LT—1992/81 for (i) to (iii)]

SHRI MANUBHAI PATEL (Gujarat): He has allowed me. (*Interruptions*) Please sit down. (*Interruptions*)

MR. CHAIRMAN: The House is adjourned till two o'clock. Go and have lunch.

The House adjourned for lunch at eight minutes past one of the clock.

—

The House reassembled after lunch at two minutes past two of the clock.

Mr. Deputy Chairman in the Chair.

ANNOUNCEMENT RE ARREST OF SHRI V. VENKA

SHRI BHUPESH GUPTA (West Bengal): Sir, may I make some statement?

MR. DEPUTY CHAIRMAN: First let me make an announcement.

I have to inform Members that I have received the following telegram from the Superintendent of Police, Chinglepet (West Police) District, Tamil Nadu regarding the arrest of Shri V. Venka, Member, Rajya Sabha:—

"In connection with the burning of the Government orders appointing Justice Kallasam Commission in